

CENTRAL ADMINISTRATIVE TRIBUNAL

MADRAS BENCH

Dated the Friday 2nd day of August Two Thousand And Nineteen

PRESENT:

THE HON'BLE MR. P. MADHAVAN, MEMBER(J)

THE HON'BLE MR. T. JACOB, MEMBER(A)

O.A. No.310/01032/2019

I. Pravin Kumar,
S/o. Ilangovan,
No.09, Bypass Avenue, Bypass Road,
Karaikal, Puducherry UT-609 602.

....Applicant

(By Advocate: M/s. Parthiban Padmanabane)

Vs.

1. Union of India through
The Govt. of Puducherry Rep. by
Director General of Police Cum the Chairman,
Police Establishment Board,
Office of the Director General of Police,
Puducherry;
2. The Inspector General of Police,
Office of the Inspector General of Police,
Puducherry;
3. The Superintendent of Police (HQ)
Puducherry.

.....Respondents.

(By Advocate: Ms. Devie)

PSVS

ORAL ORDER

(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))

OA is filed by the applicant seeking the following reliefs:-

"to direct the respondents to pass reasonable orders upon the representation dated 07.10.2018 and the reminder representation dated 24.06.2019 submitted by the applicant in the light of the para 5 of the Office memorandum No. 22011/4/91-Estt.(A) dated 14th September, 1992 issued by the Government of India through Ministry of Personnel, Public Grievances and pensions Department of Personnel & Training and
ii. to pass such further and other orders as may be deemed fit and proper and thus render justice.

2. When the matter is taken up, Learned Counsel for the applicant submits that applicant is not considered for promotion for the last two Departmental Promotion Committees in view of a Criminal case pending. It is stated by the applicant that as per para 5.1 of the Office Memorandum dated 14.09.1992, he is entitled to be considered for promotion after two years and he should not have been continuously denied for promotion. He submitted a representation dated 07.10.2018 followed by a reminder representation dated 24.06.2019 to the respondents which are still pending with them. At this stage, learned counsel for the applicant submits that applicant would be satisfied if the authorities are directed to dispose of the pending representation in the light of para 5 of the Office Memorandum dated 14.09.1992 within the prescribed time to be set by the Tribunal.

3. Ms. Deive, Learned standing Counsel who takes notice for the respondents has no objection.

4. Keeping in view of the limited relief sought, without going into the substantive merits of the case, we dispose of the OA at admission stage with a direction to the respondents to dispose of the pending representations of the applicant dated 07.10.2018 followed by the the reminder representation dated 24.06.2019 in the light of the para 5 of the Office memorandum No. 22011/4/91-Estt.(A) dated 14th September, 1992 issued by the Government of India through Ministry of Personnel, Public Grievances and pensions Department of Personnel & Training and pass a reasoned and speaking order within a period of three months from the date of receipt of copy of this order.

5. OA is disposed of accordingly at admission stage. No costs.